

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 211**  
**CP-198/ND/2023**

**IN THE MATTER OF:**

**Tushar Kant Jindal & Anr.**

...

**Applicant/Petitioner**

**Versus**

**Kurinji Metals Pvt. Ltd. & Ors.**

...

**Respondent**

**Under Section: 241(1), 242(4) Comp. Act**

**Order delivered on 05.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Karan Malhotra, Adv. Ayush Pratap Singh

**For the Respondent** : Adv. Rachit Mittal , Adv. Adarsh Srivastava R-1,  
Adv. Rohit Sharma, Adv. Nikhil Purohit, Adv.  
Jatin Lalwani R-2 to R-8

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

In terms of the order dated 12.03.2024 passed by Hon'ble President in TA (Co. Act)-04(PB)/2024, the company petition stands transferred to Court-IV. The registry is directed to maintain the record accordingly.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**